

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 572 of 2021**  
**arising out of**  
**Cr. Revision No.113 of 2014**

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1. Biruwa Oraon	
2. Urmila Oraon	..... Petitioners
<b>Versus</b>	
The State of Jharkhand	..... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioners :	Mr. Ishteyaque Ahmed, Advocate
For the Respondents :	Mr. Jitendra Pandey, Advocate

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**05/10.09.2021** Heard learned counsel for the parties through V.C.

**2.** The instant application has been preferred by the petitioners praying for modification in the order dated 14.02.2020 passed in Criminal Revision No. 113 of 2014 as the petitioners could not pay the fine of Rs.20,000/- jointly within the time allowed by this court.

**3.** It appears that the aforesaid revision application was disposed of by modifying the sentence to the extent that the petitioners were sentenced to undergo for the period already undergone subject to the condition that the petitioners shall pay a fine of Rs. 20,000/- jointly within three months before D.L.S.A., Lohardaga.

**4.** Learned A.P.P., appearing for the State does not have much objection for modification of time.

**5.** Having regard to the facts of the case and the averments made in the instant application, order dated 14.02.2020 passed in Criminal Revision No. 113 of 2014 is modified to the extent that the petitioners shall pay the fine of Rs. 20,000/- within a period of six weeks, failing which they shall serve rest of the sentence as ordered by the learned Trial court.

**6.** With the aforesaid modification in the order dated 14.02.2020 passed in Criminal Revision No. 113 of 2014, the instant Criminal Miscellaneous Petition stands disposed of.

**(Deepak Roshan, J.)**

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